

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. †643  
TO BE ANSWERED ON 25.06.2019**

**NEGLECT OF SENIOR CITIZENS**

**†643. SHRI GOPAL CHINNAYA SHETTY:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether cases of parents being illtreated by their own children are increasing in-the country;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to introduce a Bill to protect the aged parents;
- (d) if so, the details thereof; and
- (e) the time by which the said Bill is likely to be implemented?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RATTAN LAL KATARIA)**

(a) & (b): No such data is maintained in this Ministry and also no information on ill-treatment of senior citizens is available with National Crime Records Bureau, Ministry of Home Affairs, as informed by them. However, the Union Government attaches highest importance towards protection of life and property of senior citizens and urges State Governments/UT Administrations to give focused attention towards measures to be taken in this regard.

(c) to (e): The Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act was enacted in 2007 to ensure need based maintenance for parents and senior citizens and their welfare. The Act *inter-alia* provides for maintenance of parents/ senior citizens by children/ relatives made obligatory and justiciable through Tribunals, Revocation of transfer of property by senior citizens in case of neglect by relatives, Penal provision for abandonment of senior citizens, Establishment of Old Age Homes for Indigent Senior Citizens, Adequate medical facilities and security for Senior Citizens. The MWPSA Act, 2007 has been notified by all State Governments and UT Administrations, except Jammu and Kashmir, where the Act is not applicable, and Himachal Pradesh has its own Act for Senior Citizens.

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